

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 312/TT/2019

- Subject** : Petition for revision of transmission tariff of 2004-09, 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for Transmission System associated with LOKTAK HEP in the Northern Eastern Region.
- Date of Hearing** : 24.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Assam Electricity Grid Corporation Ltd. & 6 Others
- Parties Present:** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri V.P. Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition is filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for Transmission System associated with Loktak HEP (hydro-electric project) in the Northern Eastern Region;
 - b. COD for the asset was 1.4.1992;
 - c. Revised tariff is claimed pursuant to directions of the Commission in order dated 18.1.2019 in Petition No. 121/2007 and in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81/2005 and 139/2006 respectively;
 - d. No additional capital expenditure has been claimed in 2014-19 and 2019-24 tariff periods;
 - e. Transmission tariff for the 2009-14 tariff period was approved by the Commission based on admitted capital cost as on 1.4.2009 vide order dated



1.12.2010 in Petition No. 148/2010 and the same has been considered for revision of transmission tariff of 2009-14 tariff period, truing up of transmission tariff of 2014-19 tariff period and for determination of transmission tariff for 2019-24 tariff period.

f. Additional information as sought through Technical Validation letter has been filed vide affidavit dated 4.9.2020.

3. None of the Respondents have appeared despite notice.

4. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

